

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 948 of 2020

In the matter of:

Babu Phutane Sakamani & Ors.

....Appellants

Vs.

Bhagyalakshmi Homes LLP

....Respondent

Present:

Appellants: Mr. Srijan Sinha, Mr. Himanshu Chaubey, Advocates.

Respondent: Mr. Aditya Marwah, Advocate for Intervenor (IISL Bank)

Mr. Sanyam Jain, Advocate for R1B

Ms. Snigdha Singh, Mr. RV Yogesh, Advocates for R1C

ORDER

(Through Virtual Mode)

05.01.2021: Mr. Sanyam Jain, Advocate appears for Respondent. Learned counsel for the Appellant may provide a copy of the appeal paper book to learned counsel for the Respondent during the course of the day. Learned counsel for the Respondent may file reply-affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

At this stage, Ms. Snigdha Singh, Advocate appeared and submitted that yesterday she has filed Vakalatnama on behalf of the promoter Mr. Pratap Kunda. Since Mr. Pratap Kunda is not Respondent in his personal capacity, she is relieved of her presence.

Contd/-.....

List the appeal 'for admission (after notice)' on 11th February, 2021 before
Court No.3.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g